

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 3325
To be answered On- 20/03/2025

IMPLEMENTATION OF FOREST RIGHTS ACT, 2006

3325. Smt. Kanimozhi Karunanidhi:

Shri Rahul Gandhi:

Shri Raja Ram Singh:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of the status of implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and if so, the details thereof, State/UT-wise;
- (b) the details of the number of Individual Forest Rights (IFRs) and Community Forest Rights (CFRs) titles provided to people belonging to the ST community and Other Traditional Forest Dwellers (OTFDs) since the implementation of the Forest Rights Act, 2006, State/UT-wise;
- (c) whether the Government is also aware that many eligible beneficiaries have been denied titles in several States and if so, the remedial mechanisms in place for such beneficiaries to claim their IFR;
- (d) the details of IFR claims filed and rejected along with the details of rejected claims sent for review and re-rejected, State/UT-wise;
- (e) the number of applications—individual and collective—received by the Government for grant of pattas under FRA and the number of applications accepted, rejected and are pending during the last five years, year and State/UT-wise;
- (f) the action taken by the Government on the forest and other departments officials who are evicting Adivasis and other traditional forest dwellers in the name of illegality; and
- (g) whether tribals and Other Forest Dwellers (OFDs) have been evicted due to rejection of claims under the Forest Rights Act and if so, the details of tribals and OFDs evicted since 2019, State/UT-wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a), (b), (d) & (e): As per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Rules made thereunder, State Governments are responsible for implementation of various provisions of the Act while the Ministry of Tribal Affairs seeks Monthly Progress Report from the States/UTs. FRA is being implemented in 20 States and 1 UT. The Act provides for an institutional framework for the claims process, where claims are first called and reviewed by the Gram Sabha and then forwarded to the Sub-Divisional Level Committee. Afterward, the District Level Committee decides the claims. These committees are constituted by the State Governments / UT administrations.

As reported by States/UTs, cumulatively till 28th February, 2025, a total of 25,03,453 titles have been distributed comprising 23,85,334 individual and 1,18,119 community titles. Similarly, a total

of 48,99,903 individual claims filed at Gram Sabha Level and a total of 18,03,183 claims have been rejected. A statement showing state wise details of titles distributed (Individual and Community), claims filed and claims rejected and also pending is at **Annexure**. The segregated details of titles provided to ST community and Other Traditional Forest Dwellers (OTFDs) are not centrally maintained. Further as implementation is prerogative of state therefore detail of claims sent for review and re- rejected is also not centrally maintained. The details of number of claims (individual and community) received for grant of pattas/titles under FRA, the number of claims accepted (Title distributed) & rejected during the last five years, year and State/UT-wise are available at this Ministry's website- on FRA- MPR- <https://tribal.nic.in/FRA.aspx>.

(c) & (f) : The Act provides provisions of safeguard against eviction and also provision of petition by the aggrieved to SDLC and DLC (Section 6(2) and 6(4)) . Further, the State Level Monitoring Committee under the Chair of Chief Secretary is to meet at least once in three months to monitor the process of recognition, verification and vesting of forest rights, consider and address the field level problems.

The Ministry has been exhorting all State Governments to abide by the provisions contained in FRA and ensure that all eligible claimants are provided the rights which are due to them. For comprehensive implementation, the Ministry is also urging states to prepare FRA Atlas to map the potential forest areas which can be considered under FRA and undertake capacity building of all stakeholders. Regular meetings are conducted with the State Governments on the matter. Grievances/representations received in the Ministry regarding violation of FRA are forwarded to the States/ UTs concerned, to ensure that legitimate claimants are not denied their forest rights. The data related to action taken by the State Government is not centrally maintained. Further, to resolve field level coordination issues, this Ministry and Ministry of Environment, Forest & Climate Change have issued joint advisories to Chief secretaries of all the states.

(g): This data is not centrally maintained. However, the matter related to eviction is currently subjudice in Hon'ble Supreme Court vide WP 109/2008.

Annexure

Annexure referred to in reply to part (a), (b) (d) & (e) of Lok Sabha Unstarred Question No. 3325 regarding “Implementation of Forest Rights Act, 2006” asked by Smt. Kanimozhi Karunanidhi, Shri Rahul Gandhi and Shri Raja Ram Singh :

State wise details of claims filed, titles distributed and Rejected claims, as per information received from States/UTs upto 28.02.2025:(cumulative numbers)

S. No.	States	No. of Claims filed			No. of Titles Distributed			No. of Rejected Claims			Total No. of Pending Claims
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total	
1	Andhra Pradesh	285,087	3,294	288,381	226,651	1,822	228,473	56,940	1,470	58,410	1,498
2	Assam	148,965	6,046	155,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR	NA/NR
3	Bihar	4,696	0	4,696	191	0	191	4496	0	4496	9
4	Chhattisgarh	888,028	53,949	941,977	478,563	49,270	527,833	397,419	3,230	400,649	13,495
5	Goa	9,757	379	10,136	856	15	871	170	8	178	9,087
6	Gujarat	182,869	7,187	190,056	98,289	4,791	103,080	0	2,332	2,332	84,644
7	Himachal Pradesh	4,880	539	5,419	513	146	659	54	0	54	4,706
8	Jharkhand	107,032	3,724	110,756	59,866	2,104	61,970	26,370	1,737	28,107	20,679
9	Karnataka	288,549	5,940	294,489	14,981	1,345	16,326	249,060	4,209	253,269	24,894
10	Kerala	44,455	991	45,446	29,139	261	29,400	12,681	296	12,977	3,069
11	Madhya Pradesh	585,326	42,187	627,513	266,901	27,976	294,877	310,216	12,191	322,407	10,229
12	Maharashtra	397,897	11,259	409,156	199,667	8,668	208,335	170,487	2,144	172,631	28,190
13	Odisha	691,948	31,893	723,841	461,475	8,634	470,109	144,104	532	144,636	109,096
14	Rajasthan	113,162	5,213	118,375	49,215	2,551	51,766	63,466	2,455	65,921	688
15	Tamil Nadu	33,119	1,548	34,667	15,442	1,066	16,508	12,293	418	12,711	5,448
16	Telangana	651,822	3,427	655,249	230,735	721	231,456	92,744	1682	94,426	329,367
17	Tripura	200,557	164	200,721	127,931	101	128,032	68,785	63	68,848	3,841
18	Uttar Pradesh	92,972	1,194	94,166	22,537	893	23,430	70,435	301	70,736	0
19	Uttarakhand	3,587	3,091	6,678	184	1	185	3403	3090	6493	0
20	West Bengal	131,962	10,119	142,081	44,444	686	45,130	87,333	9254	96,587	364
21	Jammu & Kashmir	33,233	12,857	46,090	429	5,591	6,020	32727	7,197	39,924	146
TOTAL		4,899,903	205,001	5,104,904	2,385,334	118,119	2,503,453	1,803,183	52,609	1,855,792	745,659
